

Government of India to International Conference on Ageing?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) The Indian Federation on Ageing has proposed to hold a Global Conference on the ' Changing Status and Emerging Roles of Elderly in the 21st Century from 30th September 1992 to 2 October, 1992.

(b) Government of India is assisting some voluntary organisations for the welfare of the aged.

(c) A grant of Rs. 1 lakh has been sanctioned for organising the Conference.

Pending Pension Case of Freedom Fighters

1617. SHRI K.P. UNNIKRISHNAN:
SHRI SOBHANADREES-
WARA RAO VADDE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of freedom fighters who

have sought Central Government pension, State-wise;

(b) the number of claims rejected and the number of claims accepted after verification and claims of Freedom fighters pending as on September 30, 1991, State-wise;

(c) the reasons for inordinate delay in disposing of the claims of the freedom fighters; and

(d) the steps Government propose to take to dispose of pending claims and the likely date thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) and (b). A tabular statement is attached.

(c) and (d). All the claims for freedom fighter pension received under the Swatantra Sainik Samman Pension Scheme, before the prescribed date i.e. 31.3.82, have been disposed of. The pending claims relate to applications received recently. Efforts are made to dispose them of at the earliest.

STATEMENT

Statement showing State-wise break up of applications received, pension sanctioned, rejected and pending applications as on 30.9.91.

Sl. No.	Name of States/ U. Territories	Applications received	No of pension sanctioned.	Rejected	Applications pending
1	2	3	4	5	6
1.	Assam	26,886	4319	22494	73
2.	Andhra Pradesh	39,133	10271	23259	5603
3.	Bihar	1,15,171	24228	90590	353
4.	Gujarat	6,838	3525	3195	118
5.	Goa	3,357	876	2470	11
6.	Haryana	6,287	4327	1918	42
7.	Himachal Pradesh	4,179	1838	2292	49
8.	Jammu & Kashmir	10,735	2136	8573	26
9.	Karnataka	20,448	9984	8799	1665
10.	Kerala	52,470	4346	48066	58
11.	Madhya Pradesh	4,747	3397	1350	—

Sl. No.	Name of States/ U. Territories	Applications received	No of pension sanctioned.	Rejected	Applications pending
1.	2	3	4	5	6
12.	Maharashtra	39,748	17053	21964	731
13.	Manipur	688	230	458	—
14.	Meghalaya	159	91	68	—
15.	Mizoram	8	8	—	—
16.	Nagaland	22	4	18	—
17.	Orissa	15,936	4629	11249	58
18.	Punjab	29,764	10881	18845	38
19.	Rajasthan	5,097	1315	3749	39
20.	Tamil Nadu	22,521	8126	14300	95
21.	Tripura	3,463	882	2565	16
22.	Uttar Pradesh	40,181	21689	18393	99
23.	West Bengal	79,135	21932	57193	10
24.	Chandigarh	152	86	55	11

Sl. No.	Name of States/ U. Territories	Applications received	No of pension sanctioned.	Rejected	Applications pending
1	2	3	4	5	6
25.	Delhi	5,321	2759	2514	48
26.	Pondicherry	1,918	307	1594	17
27.	A & Islands	98	44	47	7
28.	Arunachal Pradesh	41	2	39	—
		5,34,503	159285	366057	9161

[*Translation*]

Agreement Regarding Shares from Power Project

1618. SHRI GIRDHARI LAL BHAR-GAVA: Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) whether the Government of Punjab is pressurising the Government of Rajasthan to rescind the agreement of 1984 regarding the share of Rajasthan in the power projects located in Punjab; and

(b) if so, the steps being taken by the Union Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH PAI): (a) The Government of Punjab have requested that the Agreement reached on 10th May, 1984 between the States of Haryana, Rajasthan and Punjab regarding a Reference to be made to the Supreme Court to determine whether Haryana and Rajasthan have a share in the power generated from certain hydro-electric projects in Punjab be examined afresh by Government of India. The Government of Rajasthan have responded to the proposal of Government of Punjab by reiterating their request for the implementation of the Inter-State Agreement of 10th May, 1984.

(b) The matter is under consideration.

[*English*]

Legislation to Regulate Lotteries

1619. SHRISHRAVAN KUMAR PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any legislation has been

enacted or is proposed to be brought before parliament to regulate lotteries under the Central or State Government to check the conversion of 'black money' into 'white money' through lotteries; and

(b) if no, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) and (b). No legislation has been enacted by the Union Government to regulate lotteries covered under entry 40 of the Union List in the Seventh Schedule to the Constitution of India. Private lotteries coming under entry 34 of the State List in the Seventh Schedule to the Constitution are permitted only by the State governments according to their law and regulations.

The Central Government have issued detailed guidelines for the conduct of the state lotteries and lotteries permitted by the State governments.

[*Translation*]

Foreign Tours by Ministers

1620. SHRI MOHAN SINGH:
SHRI SANAT KUMAR MAN-
DAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "Government of India goes on a holiday" appearing in the Indian Express on October 17, 1991;

(b) if so, the total expenditure incurred in terms of foreign exchange on the visits abroad by the various Ministers separately and their